

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 115**

**CP No.77/Chd/Pb/2022**

**IN THE MATTER OF:-**

Jasbir Singh

... Petitioner

And

New Model Industries Pvt. Ltd.

...Respondent

**Under Section: 59, 241(1), 242(4), CA 2013**

**Order delivered on 12.07.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner**

: Ms. Munisha Gandhi, Senior Advocate

Mr. Vaibhav Sharma, Advocate

**For the respondent**

: Mr. Karanveer Jindal, Advocate

**ORDER**

It is stated by Id. Senior Counsel for the petitioner that reply has still not been filed. On the other hand, it is stated by Id. counsel for the respondent that he has recently been engaged and prays for some time for filing the reply. Time prayed for is granted. Let reply be filed within one week with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within one week thereafter, with a copy in advance to the counsel opposite. List on 14.08.2024.

Sd/-

**(UMESH KUMAR SHUKLA)  
MEMBER (TECHNICAL)**

Tanvi

Sd/-

**(HARNAM SINGH THAKUR)  
MEMBER (JUDICIAL)**